Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 9th December, 2024 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 37 of 2024

A Bill further to amend the Tamil Nadu Panchayats Act, 1994.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows: -

1. (1) This Act may be called the Tamil Nadu Panchayats Short title and (Seventh Amendment) Act, 2024.

commencement.

- (2) It shall come into force on such date as the State Government may, by notification, appoint.
- 2. In section 2 of the Tamil Nadu Panchayats Act, 1994 Amendment of (hereinafter referred to as the principal Act), section 2.

(i) in clause (2), for the expression "casual election", the expression "mid-term election" shall be substituted;

- (ii) in clause (19), for the expression "ordinary election", the expression "general election" shall be substituted.
- 3. In section 9 of the principal Act, in sub-section (1), for the Amendment of expression "ordinary election", the expression "general election" section 9. shall be substituted.
- 4. In section 13 of the principal Act,—

Amendment of section 13.

- (i) in sub-section (1),—
- (a) for the expression "ordinary elections", the expression "general elections" shall be substituted;
- (b) for the expression "ordinary election", the expression"general election"shall be substituted;
- (ii) in sub-section (2), for the expression "ordinary elections", the expression "general elections" shall be substituted.
- 5. In section 18 of the principal Act, in sub-section (1), for the Amendment of expression "ordinary election", the expression "general election" section 18. shall be substituted.
- 6. In section 22 of the principal Act, —

Amendment of section 22.

- (i) in sub-section (1), for the expression "an ordinary election", the expression "a general election" shall be substituted;
 - (ii) in sub-section (2), —
- (a) for the expression "an ordinary election", the expression "a general election" shall be substituted;
- (b) for the expression "ordinary election", the expression" general election"shall be substituted.

Tamil Nadu Act 21 of 1994. Amendment of section 29.

- 7. In section 29 of the principal Act,—
- (i) in sub-section (1), for the expression "an ordinary election", the expression "a general election" shall be substituted;
 - (ii) in sub-section (2), —
- (a) for the expression "an ordinary election", the expression "a general election" shall be substituted;
- (b) for the expression "ordinary election", the expression "general election" shall be substituted.

Amendment of section 31.

8. In section 31 of the principal Act, in sub-section (1), for the expression "ordinary election", the expression "general election" shall be substituted.

Amendment of section 43.

- 9. In section 43 of the principal Act,—
- (1) in sub-section (1), in clause (b), for the expression "an ordinary or casual election", the expression "a general or mid-term election" shall be substituted;
- (2) in sub-section (2), for the expression "ordinary elections", the expression "general elections" shall be substituted;
- (3) in sub-section (3), for the expression "an ordinary election", the expression "a general election" shall be substituted;
- (4) in sub-section (5), for the expression "ordinary election", the expression "general election" shall be substituted.

Amendment of section 261.

10. In section 261 of the principal Act, in sub-section (1), for the expression "ordinary elections", the expression "general elections" shall be substituted.

Amendment of section 261-A.

11. In section 261-A of the principal Act, for the expression "ordinary elections", the expression "general elections" shall be substituted.

A comprehensive Act, namely, the Tamil Nadu Urban Local Bodies Act, 1998 (Tamil Nadu Act 9 of 1999) was enacted by repealing the existing Acts governing the Municipal Corporations, Municipalities and Town Panchayats. In the said Act, the expressions "general election" and "mid-term election" have been used instead of "ordinary election" and "casual election". In order to ensure uniformity in the usage of terms relating to elections in both Rural and Urban Local Bodies and to avoid confusion amongst political parties, officials, the general public and other stakeholders, the Tamil Nadu State Election Commission has requested the Government to make necessary amendments to the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994) by substituting the expressions "ordinary election" and "casual election" by the expressions "general election" and "mid-term election" on the lines of changes made in the Tamil Nadu Urban Local Bodies Act, 1998 (Tamil Nadu Act 9 of 1999)

- 2. The Government have decided to accept the aforesaid proposal of the Tamil Nadu State Election Commission and accordingly decided to amend the said Tamil Nadu Act 21 of 1994 suitably.
 - 3. The Bill seeks to give effect to the above decision.

I.PERIYASAMY,
Minister for Rural Development.

Secretariat, Chennai-600 009, 9th December 2024.

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 9th December, 2024 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 38 of 2024

A BILL FURTHER TO AMEND THE TAMIL NADU AGRICULTURAL PRODUCE MARKETING (REGULATION) ACT, 1987.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Agricultural Short title and Produce Marketing (Regulation) Second Amendment Act, 2024.

commencement.

(2) It shall be deemed to have come into force on the 30th day of November 2024.

Tamil Nadu Act 27 of 1989.

2. In section 33 of the Tamil Nadu Agricultural Produce Marketing Amendment of (Regulation) Act, 1987 (hereinafter referred to as the principal Act),in section 33. the proviso to sub-section (1), for the expression "thirteen years and six months", the expression "fourteen years and six months" shall be substituted.

3. Notwithstanding anything contained in the principal Validation. Act, every person exercising the powers and discharging the functions of a Special Officer of the market committees, with effect on and from the 30th day of November 2024, shall be deemed to have been appointed as such Special Officers under sub-section (1) of section 33 of the principal Act, as amended by this Act, and anything done or any action taken by the said Special Officers during the period commencing on the 30th day of November 2024 and ending with the date of publication of this Act in the Tamil Nadu Government Gazette, shall be deemed to have been validly done or taken under the principal Act, as amended by this Act.

Sub-section (1) of section 33 of the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987 (Tamil Nadu Act 27 of 1989) empowers the Government to appoint a Special Officer to manage the affairs of a market committee for a period not exceeding one year at a time and the said period may be extended by the Government from time to time subject to the condition that such order of extension shall not remain in force for more than three years in the aggregate. By virtue of the said provision, Special Officers were appointed to several market committees to manage its affairs. The maximum period for which such order of extension shall remain in force was enhanced from time to time beyond the said period of three years, by amending the proviso to sub-section (1) of section 33 of the said Act. Lastly the maximum period for which an order of extension shall remain in force was extended to thirteen years and six months by the Tamil Nadu Act 28 of 2024.

- 2. As some more time is required to nominate members to three of the market committees, namely, Tiruchirappalli, Cuddalore and Theni, there was a compelling necessity to extend the tenure of the Special Officers of the said three market committees for a further period of one year beyond the period of thirteen years and six months permissible under the proviso to sub-section (1) of section 33 of the said Act.
- 3. Accordingly, the Government have decided to amend the proviso to sub-section (1) of section 33 of the said Tamil Nadu Act 27 of 1989 to enhance the period specified therein to fourteen years and six months in order to extend the tenure of the Special Officers of the said three market committees for a further period of one year and validate the action of the Special Officers of the said three market committees beyond 29th November 2024.
 - 4. The Bill seeks to give effect to the above said decision.

M.R.K. PANNEERSELVAM, Minister for Agriculture-Farmers Welfare.

Secretariat, Chennai-600 009, 9th December 2024.

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 9th December, 2024 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 39 of 2024

A BILL TO AMEND THE TAMIL NADU HOSTELS AND HOMES FOR WOMEN AND CHILDREN (REGULATION) ACT, 2014.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:-

(1) This Act may be called the Tamil Nadu Hostels and Homes for Short title and Women and Children (Regulation) Amendment Act, 2024.

commencement.

- (2) It shall come into force on such date as the State Government may, by notification, appoint.
- 2. For section 5 of the Tamil Nadu Hostels and Homes for Women Substitution of and Children (Regulation) Act, 2014 (hereinafter referred to as the principal Act), the following section shall be substituted, namely:-

section 5.

Tamil Nadu Act 18 of 2014.

- "5. Grant of licence.— (1) Every person desiring to establish, maintain or conduct a hostel, lodging house or home for women and children, shall make an application for licence in such electronic form accompanied with such certificates, as may be prescribed, through the online portal, as may be notified by the Government in the Tamil Nadu Government Gazette.
- (2) Every application under sub-section (1) shall be accompanied by such fee not exceeding ten thousand rupees, as may be prescribed.
- (3) Subject to the genuineness of certificates accompanied with the application under sub-section (1), the licence shall be auto-generated and granted online in such form and in such manner, as may be prescribed. The licence shall be valid for a period of ten years from the date on which it is granted, subject to such terms and conditions, as may be prescribed.
- (4) Notwithstanding anything contained in sub-sections (1) to (3), if any application for the grant or renewal of a licence or any request for alteration of particulars specified in the licence, any review application against cancellation of licence or appeal against refusal to grant or renewal of a licence, or cancellation or suspension of a licence, as the case may be, pending on the date of commencement of the Tamil Nadu Hostels and Homes for Women and Children (Regulation) Amendment Act, 2024 shall be disposed of, in accordance with the provisions of this Act, as in force immediately before the commencement of the Tamil Nadu Hostels and Homes for Women and Children (Regulation) Amendment Act, 2024:

Provided that such pending application, request, review or appeal, as the case may be, may be withdrawn in such manner as may be prescribed and a fresh application for licence or an application for alteration, as the case may be, may be made through the online portal referred to in sub-section (1).".

3. Section 6 of the principal Act shall be omitted.

Omission of section 6.

4. In section 7 of the principal Act, proviso to sub-section (1) shall be Amendment of omitted.

section 7.

Substitution of section 8.

- 5. For section 8 of the principal Act, the following section shall be substituted, namely:—
- **"8. Alteration of licence.—** (1) Any licensee desiring to change the location of the hostel or lodging house or home for women and children, or alter the purpose of any service, as specified in the licence granted under sub-section (3) of section 5, shall make an application for fresh licence under section 5.
- (2) Any licensee who intends to change any other particulars specified in the licence or increase the number of inmates to be admitted, shall make an application for alteration of licence, in such electronic form accompanied with such certificates, as may be prescribed, through the online portal referred to in section 5 and it shall be accompanied by such fee not exceeding two thousand rupees, as may be prescribed. Subject to the genuineness of certificates accompanied, the licence with necessary alterations shall be auto-generated and issued online in such manner.".

Amendment of section 10.

6. In section 10 of the principal ${\sf Act}$, the expression "refusing to grant a licence or" shall be omitted.

Substitution of section 11.

- 7. For section 11 of the principal Act, the following section shall be substituted, namely:—
- **"11. Surrender of licence.—** The licensee may apply for the surrender of the licence granted under sub-section (3) of section 5, giving six months notice in such electronic form, as may be prescribed, through the online portal referred to in section 5, and on the expiration of the said period, the licence shall, unless before that time the notice is withdrawn in such form and in such manner, as may be prescribed, cease to have effect and the hostel, lodging house or home for women and children shall cease to function."

Amendment of section 12.

- 8. In section 12 of the principal Act,—
- "(3) For the purpose of registration of a home for women and children, the owner or manager of such home for women and children, shall make an application for registration in such electronic form accompanied with such certificates, as may be prescribed, through the online portal referred to in section 5. Subject to the genuineness of certificates accompanied, a certificate of registration shall be auto-generated and issued online in such form and in such manner, as may be prescribed."
 - (2) sub-section (4) shall be omitted.

During the Budget session for the year 2024-2025, the Hon'ble Minister for Social Welfare and Women Empowerment announced on the floor of the Legislative Assembly that the procedure for the registration and licensing of the working women hostels run by private persons will be simplified through Simple Governance initiative. The Empowered Committee constituted for the purpose of promoting Simple Governance, has recommended to amend the Tamil Nadu Hostels and Homes for Women and Children (Regulation) Act, 2014 (Tamil Nadu Act 18 of 2014) for simplifying and streamlining the procedure for grant of licence to the Hostels, Lodging Houses and Homes for Women and Children and orders to the said effect have been issued *vide* G.O.(Ms.) No.80, Social Welfare and Women Empowerment Department, dated 29.10.2024. In order to give effect to the said Government Order, it is considered necessary to amend the said Act.

- 2. Accordingly, the Government have decided to amend the said Tamil Nadu Act 18 of 2014 suitably for the said purpose.
 - 3. The Bill seeks to give effect to the above decision.

P. GEETHA JEEVAN,

Minister for Social Welfare and Women Empowerment.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1(2), 2, 5, 7 and 8 of the Bill authorises the Government to issue notifications or to make rules, as the case may be, for the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

P. GEETHA JEEVAN,

Minister for Social Welfare and Women Empowerment.

Secretariat, Chennai-600 009, 9th December 2024.

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 9th December, 2024 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 40 of 2024

A Bill further to amend the Tamil Nadu Goods and Services Tax Act, 2017.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows: -

1. (1) This Act may be called the Tamil Nadu Goods and Short title and Services Tax (Amendment) Act, 2024.

commencement.

(2) It shall be deemed to have come into force on the 1st day of November, 2024.

Tamil Nadu Act 19 of 2017.

2. After section 128 of the Tamil Nadu Goods and Services Tax Insertion of new Act, 2017, the following section shall be inserted, namely:-

section 128-A.

- "128-A. Waiver of interest or penalty or both relating to demands raised under section 73, for certain tax periods.-(1) Notwithstanding anything to the contrary contained in this Act, where any amount of tax is payable by a person chargeable with tax in accordance with,-
- (a) a notice issued under sub-section (1) of section 73 or a statement issued under sub-section (3) of section 73, and where no order under sub-section (9) of section 73 has been issued; or
- (b) an order passed under sub-section (9) of section 73, and where no order under sub-section (11) of section 107 or sub-section (1) of section 108 has been passed; or
- (c) an order passed under sub-section (11) of section 107 or sub-section (1) of section 108, and where no order under sub-section (1) of section 113 has been passed,

pertaining to the period from 1st July, 2017 to 31st March, 2020, or a part thereof, and the said person pays the full amount of tax payable as per the notice or statement or the order referred to in clause (a), clause (b) or clause (c), as the case may be, on or before the date, as may be notified by the Government on the recommendations of the Council, no interest under section 50 and penalty under this Act, shall be payable and all the proceedings in respect of the said notice or order or statement, as the case may be, shall be deemed to be concluded, subject to such conditions as may be prescribed:

Provided that where a notice has been issued under sub-section (1) of section 74, and an order is passed or required to be passed by the proper officer in pursuance of the direction of the Appellate Authority or Appellate Tribunal or a court in accordance with the provisions of sub-section (2) of section 75, the said notice or order shall be considered to be a notice or order, as the case may be, referred to in clause (a) or clause (b) of this sub-section:

Provided further that the conclusion of the proceedings under this sub-section, in cases where an application is filed under sub-section (3) of section 107 or under sub-section (3) of section 112 or an appeal is filed by an officer of State tax under sub-section (1) of section 117 or under sub-section (1) of section 118 or where any proceedings are initiated under sub-section (1) of section 108, against an order referred to in clause (b) or clause (c) or against the directions of the Appellate Authority or the Appellate Tribunal or the court referred to in the first proviso, shall be subject to the condition that the said person pays the additional amount of tax payable, if any, in accordance with the order of the Appellate Authority or the Appellate Tribunal or the court or the Revisional Authority, as the case may be, within three months from the date of the said order:

Provided also that where such interest and penalty has already been paid, no refund of the same shall be available.

- (2) Nothing contained in sub-section (1) shall be applicable in respect of any amount payable by the person on account of erroneous refund
- (3) Nothing contained in sub-section (1) shall be applicable in respect of cases where an appeal or writ petition filed by the said person is pending before Appellate Authority or Appellate Tribunal or a court, as the case may be, and has not been withdrawn by the said person on or before the date notified under sub-section (1).
- (4) Notwithstanding anything contained in this Act, where any amount specified under sub-section (1) has been paid and the proceedings are deemed to be concluded under the said sub-section, no appeal under sub-section (1) of section 107 or sub-section (1) of section 112 shall lie against an order referred to in clause (b) or clause (c) of sub-section (1), as the case may be."

The Tamil Nadu Goods and Services Tax Act, 2017 (Tamil Nadu Act 19 of 2017) provides for levy and collection of tax on intra-state supply of goods or services or both by the State Government. The Goods and Services Tax Council in its 54th meeting held on 09th September, 2024, among others, recommended for conditional waiver of interest and penalty in respect of demand notices issued under the Central Goods and Services Tax Act, 2017 (Central Act 12 of 2017) and State Goods and Services Tax Acts for the Financial Years 2017-2018, 2018-2019 and 2019-2020, except the demand notices in respect of erroneous refund and to implement the said recommendation with effect from the 1st November, 2024.

- 2. To give effect to the said recommendation, the Central Goods and Services Tax Act, 2017 has been amended *vide* section 146 of Finance (No.2) Act, 2024 (Central Act 15 of 2024). To carry out corresponding amendment, the Government have decided to amend the Tamil Nadu Goods and Services Tax Act, 2017 (Tamil Nadu Act 19 of 2017) suitably.
 - 3. The Bill seeks to give effect to the above decision.

P.MOORTHY,

Minister for Commercial Taxes and Registration.

MEMORANDUM REGARDING DELEGATED LEGISLATION.

Clauses 1(2) and 2 of the Bill authorise the Government to issue notifications or to make rules, as the case may be, for the purpose specified therein.

2. The powers delegated are normal and not of an exceptional character.

P. MOORTHY,

Minister for Commercial Taxes and Registration.

Secretariat, Chennai-600 009, 9th December 2024.

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 9th December, 2024 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 41of 2024

A Bill further to amend the Tamil Nadu Goods and Services Tax Act, 2017.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows: -

1. (1) This Act may be called the Tamil Nadu Goods and Services Tax (Second Amendment) Act, 2024.

Short title and commencement.

(2) Sections 2 and 3 shall come into force on the 1st day of April 2025 and section 4 shall be deemed to have come into force on the 1st day of October 2024.

Tamil Nadu Act 19 of 2017.

2. In section 2 of the Tamil Nadu Goods and Services Tax Act, 2017 (hereinafter referred to as the principal Act), for clause (61), the following clause shall be substituted, namely:—

Amendment of section 2.

- "(61) "Input Service Distributor" means an office of the supplier of goods or services or both which receives tax invoices towards the receipt of input services, including invoices in respect of services liable to tax under sub-section (3) or sub-section (4) of section 9, for or on behalf of distinct persons referred to in section 25, and liable to distribute the input tax credit in respect of such invoices in the manner provided in section 20;".
- 3. For section 20 of the principal Act, the following section shall Substitution of be substituted, namely:-

section 20.

- "20. Manner of distribution of credit by Input Service Distributor.—(1) Any office of the supplier of goods or services or both which receives tax invoices towards the receipt of input services, including invoices in respect of services liable to tax under sub-section (3) or sub-section (4) of section 9, for or on behalf of distinct persons referred to in section 25, shall be required to be registered as Input Service Distributor under clause (viii) of section 24 and shall distribute the input tax credit in respect of such invoices.
- (2) The Input Service Distributor shall distribute the credit of State tax or integrated tax charged on invoices received by him, including the credit of State tax or integrated tax in respect of services subject to levy of tax under sub-section (3) or sub-section (4) of section 9 paid by a distinct person registered in the same State as the said Input Service Distributor, in such manner, within such time and subject to such restrictions and conditions as may be prescribed.
- (3) The credit of State tax shall be distributed as State tax or integrated tax and integrated tax as integrated tax or State tax, by way of issue of a document containing the amount of input tax credit, in such manner as may be prescribed.".

- 4. After section 122 of the principal Act, the following section Insertion of new shall be inserted, namely:— section 122A.
- **"122A.** Penalty for failure to register certain machines used in manufacture of goods as per special procedure.—(1) Notwithstanding anything contained in this Act, where any person, who is engaged in the manufacture of goods in respect of which any special procedure relating to registration of machines has been notified under section 148, acts in contravention of the said special procedure, he shall, in addition to any penalty that is paid or is payable by him under Chapter XV or any other provisions of this Chapter, be liable to pay a penalty equal to an amount of one lakh rupees for every machine not so registered.
- (2) In addition to the penalty under sub-section (1), every machine not so registered shall be liable for seizure and confiscation:

Provided that such machine shall not be confiscated where,—

- (a) the penalty so imposed is paid; and
- (b) the registration of such machine is made in accordance with the special procedure within three days of the receipt of communication of the order of penalty.".

The Tamil Nadu Goods and Services Tax Act, 2017 (Tamil Nadu Act 19 of 2017) provides for levy and collection of tax on intra-State supply of goods or services or both by the State Government. The Goods and Services Tax Council in its 50th and 52nd meetings, among others, recommended amendments to the Central Goods and Services Tax Act, 2017 (Central Act 12 of 2017) and to give effect to the said recommendations, the Central Goods and Services Tax Act, 2017 has been amended vide sections 11 to 13 of the Finance Act, 2024 (Central Act 8 of 2024). In tune with the said amendments, the Tamil Nadu Goods and Services Tax Act, 2017 (Tamil Nadu Act 19 of 2017) has to be amended suitably. Accordingly, the Government have decided to amend the said Tamil Nadu Act 19 of 2017.

2. The Bill seeks to give effect to the above decision.

P. MOORTHY,

Minister for Commercial Taxes and Registration.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 3 of the Bill authorize the Government to make rules, for the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

P. MOORTHY,

Minister for Commercial Taxes and Registration.

Secretariat, Chennai-600 009, 9th December 2024.

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 9th December, 2024 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 42 of 2024

A Bill further to amend the Chennai University Act, 1923.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Chennai University (Amendment) Act, 2024.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act VII of 1923.

2. In section 5 of the Chennai University Act, 1923 (hereinafter Amendment of referred to as the principal Act), in sub-section (1), for clause (a), the section 5. following clause shall be substituted, namely:—

"(a) of unsound mind;".

3. In section 40 of the principal Act, in sub-section (2), the Amendment of expression "or deaf-mute or suffers from leprosy" shall be omitted. section 40.

The Ministry of Health and Family Welfare and the Ministry of Social Justice and Empowerment, Government of India and the Leprosy mission Trust of India, New Delhi have requested to eliminate the discrimination against the persons affected by leprosy by suitably amending the State Laws. Further, as per the provisions of the Rights of Persons with Disabilities Act, 2016 (Central Act 49 of 2016), it is the mandate of the Government to ensure removing of all sorts of discrimination against persons with disabilities and provide them with equal opportunity in all walks of life in the society. Hence, the Government have decided to amend sections 5 and 40 of the Chennai University Act, 1923 (Tamil Nadu Act VII of 1923) so as to eliminate the discrimination against any person who is deaf-mute or suffering from leprosy.

2. The Bill seeks to give effect to the above decision.

Dr. GOVI. CHEZHIAAN, *Minister for Higher Education.*

Secretariat, Chennai-600 009, 9th December 2024.

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 9th December, 2024 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 43 of 2024

A Bill to Amend the Tamil Nadu Private Universities Act, 2019.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Private Universities Short title and (Amendment) Act, 2024.

commencement.

- (2)(a) All sections except section 5 shall come into force at once.
- (b) Section 5 shall be deemed to have come into force, —
- (i) with effect from the 20th day of January 2021, insofar as it relates to entries against Serial Number 1 of the Schedule;
- (ii) with effect from the 25th day of February 2021, insofar as it relates to entries against Serial Number 2 of the Schedule;
- (iii) with effect from the 26th day of February 2021,insofar as it relates to entries against Serial Numbers 3, 4 and 5 of the Schedule;
- (iv) with effect from the 27th day of May 2022, insofar as it relates to entries against Serial Number 6 of the Schedule;
- (v) with effect from the 26th day of July 2022, insofar as it relates to entries against Serial Number 7 of the Schedule; and
- (vi) with effect from the 15th day of March 2024, insofar as it relates to entries against Serial Number 8 of the Schedule.

Tamil Nadu Act 14 of 2019.

2. In section 2 of the Tamil Nadu Private Universities Act, 2019 Amendment of (hereinafter referred to as the principal Act),-

section 2.

- (1) clause (r) shall be omitted;
- (2) after clause (t), the following clause shall be inserted, namely:-
- "(tt) "NMC" means the National Medical Commission constituted under the National Medical Commission Act, 2019 (Central Act 30 of 2019);";
- (3) for clause (w), the following clause shall be substituted, namely:-
- "(w) "Private University" means a University established under section 9;";
- (4) in clause (y), for the expression "MCI", the expression "NMC" shall be substituted.

Amendment of section 3.

- 3. In section 3 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:—
- "(1) The Government may permit the establishment of a Private University by any sponsoring body by way of an Act of State Legislature.".

Substitution of section 9.

- 4. For section 9 of the principal Act, the following section shall be substituted, namely: —
- "9. Inclusion of Private University in the Schedule.—Upon satisfaction of the Government that the sponsoring body has fulfilled the conditions of Letter of Intent, the name of the Private University along with the details of its location and its sponsoring body shall be included in the Schedule by way of an Act of the State Legislature."

Substitution of Schedule.

5. For the Schedule to the principal Act, the following Schedule shall be substituted, namely:—

"THE SCHEDULE.

(See section 9)

Serial Number	Name and location (address) of the Private University.	Name and address of the sponsoring body.	Details of registration of the sponsoring body.
(1)	(2)	(3)	(4)
1.	Dhanalakshmi Srinivasan University, NH 45, Trichy Chennai Trunk Road, (Near Samayapuram Toll Plaza), Samayapuram Post, Mannachanallur taluk, Trichy district -621 112.	Tvl.Dhanalakshmi Srinivasan Charitable and Educational Trust, 274/C,Thuraiyur Road, Perambalur- 621 212.	Registered as a Trust <u>vide</u> No.3 of 1994 of Book 4, Volume 38, Pages 111-118 on 21.01.1994 in the office of the Sub-Registrar of Perambalur, Tamil Nadu.
2.	Sree Anusuya University, Chennai-Trichy National Highways, Keezh Edayalam Village and Post, Tindivanam taluk, Villupuram district – 604 302.	Azvargal Aaivu Maiyam, No.1, First Main Road, Kasturibai Nagar, Adyar, Chennai- 600 020.	Registered as a Trust <u>vide</u> No.7 of 2017 of Book IV on 12.01.2017 in the office of the Sub-Registrar, Adyar, Tamil Nadu.
3.	Sri Venkateswaraa University, Ettayapuram, Thoothukudi district.	A.R.R. Charitable Trust, No.31 B, Jawaharlal Nehru Salai, (100 Feet Road), Thirunagar, Vadapalani, Chennai -600 026.	Registered as a Trust vide No.525 of 2012 of Book 4, on 18.07.2012 in the office of the Sub-Registrar of Kodambakkam, Chennai, Tamil Nadu.
4.	NMV University, Muthuramalingapuram village, Aruppukottai taluk, Virudhunagar district.	Veeraiyan Saraswathy Charitable Trust, No.103, Old No.51, Sampath Nagar, Main Road, Erode - 638 011.	Registered as a Trust <u>vide</u> No.169 of 2015 of Book IV, on 27.07.2015 in the office of the Joint 2 Sub- Registrar of Erode Joint 1, Tamil Nadu.
5.	Jeppiaar University, Semmencherry village, Shollinganallur taluk, Chennai - 600 119.	Jeppiaar Educational Trust, New No.29A, Old No.12, Ganapathy Street, Royapettah, Chennai- 600 014.	Registered as a Trust <u>vide</u> No.100 of 1987 of Book 4, Volume 16, Pages 163 to 173 on 05.05.1987 in the office of the Joint Sub- Registrar of Madras Central, Tamil Nadu.
6.	Takshashila University, Ongur (Post), Tindivanam taluk, Villupuram district –604 305.	Mailam Subramaniya Swamy Foundation, No.54, Meenakshi Nagar, Poonthottam, Villupuram –605 602.	Registered as Company under the Companies Act, 2013 (Central Act 18 of 2013), on 13.10.2020 in the office of Registrar of Companies, Central Registration, Central Ministry of Corporate Affairs, Government of India and assigned Corporate Identity Number U80900TN2020NPL138600.

7.	Joy University, Raja Nagar, Alanganeri, Vadakkangulam, Radhapuram taluk, Tirunelveli district –627 116.	Selvam Educational and Charitable Trust, Raja Nagar, Vadakkangulam, Tirunelveli, Tamil Nadu-627 116.	Registered as a Trust <u>vide</u> No.712 of 1985 of Book I on Volume 663 in the Sub-Registrar's Office, Panakudi.
8.	St. Joseph University, Keezhathanur Village, Tindivanam taluk, Villupuram district –604 305.	St. Alphonsa Trust, KMMC, St.Devasahayam Nagar, Muttom- Eraniel Road, Muttom, Kanyakumari District- 629 202.	Registered as a Trust vide No.76 of 2011 of Book IV on 30.03.2011 in the office of the Sub-Registrar, Vadasery, Manavalakurichi, Tamil Nadu.".

Validation.

6. Notwithstanding anything contained in any judgment, decree or order of any Court or other authority, all acts, proceedings or things done or taken in pursuance of Notification No.II(2)/HE/53(a)/2021, published in Part II-Section 2 of the Tamil Nadu Government Gazette Extraordinary, dated the 20th day of January 2021, Notification No.II(2)/HE/132(c)/2021, published in Part II-Section 2 of the Tamil Nadu Government Gazette Extraordinary, 25th the of February 2021, Notification dated day No.II(2)/HE/132(i) /2021, published in Part II-Section 2 of Tamil Nadu Government Gazette Extraordinary, dated the 26th day of February 2021, Notification No.II(2)/HE/132(j)/2021, published in Part II-Section 2 of the Tamil Nadu Government Gazette Extraordinary, dated the 26th day of February 2021, Notification No.II(2)/HE/132(k)/2021, published in Part II-Section 2 of the Tamil Nadu Government Gazette Extraordinary, dated the 26th day of February 2021, Notification No.II(2)/HE/411(f)/2022, published in Part II-Section 2 of the Tamil Nadu Government Gazette Extraordinary, dated 27th May 2022, Notification No.II(2)/HE/609(c)/2022, published in Part II-Section 2 of the Tamil Nadu Government Gazette Extraordinary, dated the 26th day of July 2022 and Notification No.II(2)/HE/185(d)/2024, published in Part II-Section 2 of the Tamil Nadu Government Gazette Extraordinary, dated the 15th day of March 2024, from the date of publication of the above said notifications till the date of the publication of this Act in the Tamil Nadu Government Gazette, shall, for all purposes, be deemed to be, and to have always been, validly done or taken in accordance with law as if the Schedule as so substituted by section 5 had been in force at all material times when such acts or proceedings were done or taken.

The Tamil Nadu Private Universities Act, 2019 (Tamil Nadu Act 14 of 2019) enables the Government to permit the establishment of a Private University by any sponsoring body, by inclusion of the name of the University, its location and the details of the sponsoring body in the Schedule to the said Act. Section 9 of the said Act provides for amending the Schedule by the Government to include a private university, after satisfying that the sponsoring body has fulfilled the conditions of Letter of Intent. Accordingly, so far eight private universities have been included in the Schedule by amending it, by way of notifications.

- 2. The University Grants Commission has stated that as per section 2(f) of the University Grants Commission Act, 1956 (Central Act III of 1956), a university can either be established by the Act of the Parliament or by the Act of the State Legislature. It has also stated that the amendment to Schedule should be made by an Act of the State Legislature and not by issue of notification by the State Government. The University Grants Commission has, therefore, requested to get the aforesaid private universities to be established by including their names in the Schedule through an Act of the State Legislature.
- 3. In view of the above, it has been decided to amend the Tamil Nadu Private Universities Act, 2019 (Tamil Nadu Act 14 of 2019) suitably for inclusion of the said eight private universities in the Schedule to that Act and to suitably amend certain other provisions of the said Act in tune with the suggestions of the University Grants Commission.
 - 4. The Bill seeks to give effect to the above decision.

Dr. GOVI. CHEZHIAAN, *Minister for Higher Education*

Secretariat, Chennai-600 009, 9th December 2024.